

Madhya Pradesh Rajya Mahila Ayog Adhiniyam, 1995

20 of 1996

[05 December 1996]

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An Act to constitute a State Commission for Women and to provide for matters connected therewith or incidental thereto. Be it enacted by the Madhya Pradesh Legislature in the Forty-sixth Year of the Republic of India as follows :-- 1. Received the assent of the President on 5-12-1996; assent first published in the "Madhya Pradesh Gazette (Extraordinary)", dated 13-12-1996.

<u>CHAPTER 1</u> PRELIMINARY

1. Short Title, Extent And Commencement :-

(1) This Act may be called the Madhya Pradesh Rajya Mahila Ayog Adhiniyam, 1995.

(2) It extends to the whole of the State of Madhya Pradesh.

(3) It shall come into force on such date as the State Government may, by notification appoint.

2. Definitions :-

In this Act, unless the context otherwise requires :--

(a) "Commission" means the State Commission for Women constituted under Section 3;

(b) "Member" means a Member of the Commission.

CHAPTER 2

THE STATE COMMISSION FOR WOMEN

3. Constitution Of State Commission For Women :-

(1) The State Government shall, by notification in the Official Gazette, constitute a body to be known as the "Madhya Pradesh State Commission for Women" to exercise the powers conferred on, and to perform the functions assigned to it under this Act.

(2) The Commission shall consist of--

(a) a Chairperson, who shall be an eminent woman social worker or a professional committed to the cause of women, to be nominated by the State Government;

(b) Six members to be nominated by the State Government from amongst person of ability, integrity and standing, of whom--

(i) one shall be an official;

(ii) one shall be an eminent Advocate;

(iii) two shall be social workers of repute; and

(iv) two shall be experts in education and health :

Provided that out of the six Members one shall be from Scheduled

Castes, Scheduled Tribes and Other Backward Classes respectively. (3) An officer not below the rank of a Deputy Secretary to the Government of Madhya Pradesh shall be the Member Secretary of the Commission.

<u>4.</u> Term Of Office And Conditions Of Service Of Chairperson And Members :-

(1) The Chairperson and every member shall hold office for such period, not exceeding three years, as may be specified by the State Government in this behalf.

(2) The Chairperson or a Member (other than the official Member) may, by writing and addressed to the State Government, resign from the office of Chairperson or as the case may be, of the Member at any time.

(3) The State Government shall remove a person from the Office of Chairperson or a Member referred to in sub-section (2) if that person--

(a) becomes an undischarged insolvent;

(b) is convicted and sentenced to imprisonment for an offence involving moral turpitude;

(c) becomes of unsound mind and stands so declared by a competent Court;

(d) refuses to act or becomes incapable of acting;

(e) is, without obtaining leave of absence from the Commission, absent from three consecutive meetings of the Commission; or

(f) in the opinion of the State Government, has so abused the position of Chairperson or Member as to render his continuance in office detrimental to the public interest:

Provided that, no person shall be removed under this clause until he has been given a reasonable opportunity of being heard in the matter.

(4) A vacancy caused under sub-section (2) or otherwise shall be filled by fresh nominations by the State Government and the person so nominated shall hold office for the remainder of the term of office of the person in whose vacancy such person has been nominated.

(5) The salaries and allowances payable to, and the other terms and conditions of service of, the Chairperson and the Members shall be such as may be prescribed.

5. Officers And Other Employees Of Commission :-

(1) The State Government shall provide the Commission with such officers and employees as may be necessary for the efficient performance of the functions of the Commission under this Act.

(2) The salaries and allowances payable to, and other terms and conditions of service of the officers and other employees appointed for the purpose of the Commission shall be such as may be prescribed.

6. Salaries And Allowances To Be Paid Out Of Grants :-

The salaries and allowances payable to the Chairperson and Members and the administrative expenses, including salaries, allowances and pensions payable to the officers and other employees shall be paid out of the grants referred to in sub-section (1) of Section 11.

7. Vacancies, Etc. Not To Invalidate Proceedings Of Commission :-

No act or proceeding of the Commission shall be questioned or shall be invalid on the ground merely of the existence of any vacancy or defect in the constitution of the Commission.

8. Committees :-

(1) The Commission may appoint such committees as may be necessary for dealing with such special issue as may be taken up by the Commission from time to time.

(2) The Commission shall have the power to co-opt as members of any committee appointed under sub-section (1) such number of persons, who are not Members of the Commission, as it may think fit and the person so co-opted shall have the right to attend the meetings of the Commission and take part in its proceedings but shall not have the right to vote.

(3) The persons so co-opted shall be entitled to receive such allowances for attending the Meetings of the Committee as may be prescribed.

<u>9.</u> Procedure To Be Regulated By Commission :-

(1) The Commission or a committee thereof shall meet at least twice in each year at such time and place as the chairperson may think fit.

(2) The Commission shall regulate its own procedure and the

procedure of the Committees thereof.

(3) All orders and decisions of the Commission shall be authenticated by the Member Secretary or any other Officer of the Commission duly authorised by the Member Secretary in this behalf.

CHAPTER 3

FUNCTIONS OF THE COMMISSION

10. Functions Of The Commission :-

(1) The Commission shall be perform all or any of the following functions, namely :--

(a) investigate and examine all matters relating to the safeguards provided for women under the Constitution and other laws;

(b) present to the State Government, annually and at such other times as the Commission may deem fit, reports upon the working of those safeguards;

(c) take up the cases of violation of the provisions of the Constitution and of other laws relating to women with the appropriate authorities;

(d) participate and advise on the planning process of socioeconomic development of women;

(e) fund litigation involving issues affecting a large body of women;(f) make in-depth studies on--

(i) the economic, educational and health situation of the women of the State with particular emphasis on the tribal districts and areas which are underdeveloped with respect to womens literacy, mortality and economic development;

(ii) conditions in which women work in factories, establishments, construction sites and other similar situations, and recommend to the State Government on the basis of specific reports for improving the status of women in the said areas;

(g) compile information, from time to time, on instances of all offences against women in the State, or in selected areas, including cases related to marriage and dowry, rape, kidnapping, abduction, eveteasing, immoral trafficking in women and cases of medical negligence in causing delivery or sterilisation or medical intervention that relates to child bearing or child birth;

(h) co-ordinate with the State Cell and District Cells for atrocities against women, if any, for mobilisation of public opinion in the State as a whole or in specific areas which would help in speedy reporting and detection of offences of such atrocities and mobilisation of public opinion against the offenders;

(i) receive complaints on--

(i) atrocities on women and offences against women;

(ii) deprivation of women of their rights relating to minimum wages, basic health and maternity rights;

(iii) non-compliance of policy decisions of the State Government relating to women;

(iv) rehabilitation of deserted and destitute women and women forced into prostitution;

(v) atrocities on women in custody; and take up with authorities concerned appropriate remedial measures.

(j) assist, train and orient the non-Government organisations in the State in legal counselling of poor women and enabling such women to get legal aid;

(k) inspect or cause to be inspected a jail, remand home, womens institutions or other places of custody where women are kept as prisoners or otherwise and take up with the concerned authorities for remedial action, if found necessary;

(1) perform functions relating to any other matter which may be referred to it by the State Government.

(2) The State Government shall cause all the recommendations or reports, as may be presented to it by the Commission under subsection (1), to be laid before the Legislature of the State alongwith a memorandum explaining the action taken or proposed to be taken on the recommendations of the Commission and the reasons for the non-acceptance, if any, of any of the such recommendations.

(3) The Commission shall while investigating any matter referred to in clause (1) or (i) of sub-section (1) have all the powers of a Civil Court trying a suit and in particular in respect of the following matters, namely :--

(a) summoning and enforcing the attendance of any person and examining him on oath;

(b) requiring the discovery and production of any document;

(c) receiving evidence on affidavits;

(d) requisitioning any public record or copy thereof from any Court or office;

(e) issuing commissions for the examination of witnesses and documents; and

(f) any other matter which may be prescribed.

<u>CHAPTER 4</u> FINANCE, ACCOUNTS AND AUDIT

<u>11.</u> Grants By State Government :-

(1) The State Government shall after due appropriation made by the Legislative Assembly by law in this behalf, pay to the Commission by way of grants such sums of money as the State Government may think fit for being utilised for the purposes of this Act.

(2) The Commission may spend such sums as it thinks fit for performing the functions under this Act, and such sums shall be treated as expenditure payable out of the grants referred to in subsection (1).

12. Accounts And Audit :-

(1) The Commission shall maintain proper accounts and other relevant records and prepare an annual statement of accounts in such form as may be prescribed by the State Government, in consultation with the Accountant General, Madhya Pradesh.

(2) The Accounts of the Commission shall be audited by the Accountant-General at such intervals as may be specified by him and any expenditure incurred in connection with such audit shall be payable by the Commission to the Accountant General.

(3) The Accountant General and any person appointed by him in connection with the audit of the accounts of the Commission under this Act shall have the same rights and privileges and the authority in connection with such audit as the Accountant General generally has in connection with the audit of Government accounts and in particular shall have the right to demand the production of books, accounts, connected vouchers and other documents and papers and to inspect any of the offices of the Commission.

(4) The accounts of the Commission as certified by the Accountant General or any other person appointed by him in this behalf together with the audit report thereon shall be forwarded annually to the State Government by the Commission.

13. Annual Report :-

The Commission shall prepare, in such form and at such time, for each financial year as may be prescribed, it annual report giving a full account of its activities during the previous financial year and forward a copy thereof to the State Government.

14. Annual Report And Audit Report To Be Laid :-

The State Government shall cause the annual report together with a memorandum of action taken on the recommendations contained therein and the reasons for the non-acceptance, if any, of any of such recommendations and the audit report to be laid, as soon as may be after the reports are received, before the Legislative Assembly.

<u>CHAPTER 5</u> MISCELLANEOUS

<u>15.</u> Chairperson, Members And Staff Of Commission To Be Public Servants :-

The Chairperson, the Members, Officers and other employees of the Commission shall be deemed to be public servants within the meaning of Section 21 of the Indian Penal Code, 1860 (45 of 1860).

16. State Government To Consult Commission :-

The State Government shall consult the Commission on all major policy matters affecting women.

17. Power To Make Rules :-

(1) The State Government may, by notification, make rules for carrying out the provisions of this Act.

(2) In particular and without prejudice to the generality of the foregoing powers, such rules may provide for all or any of the following matters, namely :--

(a) salaries and allowances payable to, and the other terms and conditions of service of the Chairperson and members under sub-section (5) of Section 4 and of officers and other employees under sub-section (2) of Section 5;

(b) allowances for attending the meetings for the committee by the co-opted persons under sub-section (3) of Section 8;

(c) other matters under clause (f) of sub-section (3) of Section 10;

(d) the form in which the annual statement of accounts shall be maintained under sub-section (1) of Section 12;

(e) the form in which and the time at which, the annual report shall be prepared under Section 13;

(f) any other matter which is required to be, or may be prescribed.

(3) All rules made under this Act shall, as soon as possible after

they are made be laid on the table of the Legislative Assembly.